

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'B', NEW DELHI**

**Before Sh. Amit Shukla, Judicial Member**

**Dr. B. R. R. Kumar, Accountant Member**

**(Through Video Conferencing)**

**ITA No. 3873/Del/2018 : Asstt. Year : 2012-13**

Tharaj Casting Pvt. Ltd., 103, Partap Bhawan,, Bahadur Shah Zafar Marg, New Delhi	Vs	DCIT, Circle-25(1), New Delhi
<b>(APPELLANT)</b>		<b>(RESPONDENT)</b>
<b>PAN No. AACCT4132D</b>		

**Assessee by : None in person (by letter)**

**Revenue by : Sh. Ajay Kumar, Sr. DR**

<b>Date of Hearing: 03.08.2021</b>
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<b>Date of Pronouncement: 03.08.2021</b>
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**ORDER**

**Per Amit Shukla, Judicial Member:**

The present appeal has been filed by the assessee against the order of the Id. CIT(A)-13, New Delhi, dated 19.03.2018.

2. The assessee has filed an application dated 02.08.2021 to withdraw this appeal and furnished application wherein it was stated as under:

"Sir,

*Most respectfully, it is prayed that the Appellant Company not wishes to pursue appeal in ITA No. 3873/Del/2018 which is fixed for hearing on 03<sup>rd</sup> August 2021. As such, Your Honour's may kindly be permitted to withdrawal of appeal in ITA No. 3873/Del/2018 which is pending adjudication and listed for hearing on 3<sup>rd</sup> August 2021 before the Hon'ble Bench.*

*Hope to be accommodated and obliged.”*

*Thanking you,*

*Yours faithfully,  
Sd/-  
(Ashwani Kumar)  
CA  
Counsel of the Appellant Company*

3. The Id. DR did not object to the petition of the assessee.

4. In view of the above, the appeal of the assessee is dismissed as withdrawn.

5. In the result, the appeal of the assessee is dismissed.

Order Pronounced in the Open Court on 03/08/2021.

Sd/-

**(Dr. B. R. R. Kumar)**  
**Accountant Member**

**Dated: 03/08/2021**

\*Subodh\*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-

**(Amit Shukla)**  
**Judicial Member**

**ASSISTANT REGISTRAR**